

COMPETITION APPELLATE TRIBUNAL

UTPE 66/2007

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF :

DG(I&R) ...Complainant

Vs.

M/s. Amway India Enterprises P.Ltd.Respondent

**Appearances : Shri C. Shanmugam, ADG for DG
Shri N.Ganpathy, Advocate for R-1
Shri Rishi Manchanda, Advocate for R-2
Shri Amit Balia, Advocate for R-3
Shri S.S. Pandey, Advocate for R-4
Shri MK Awtaney, Advocate for R-6**

ORAL ORDER

30th August, 2010

Reply has been filed by Respondent No. 1. A prayer is made on behalf of Respondents no.2,3,4,6 for grant of time to file the reply. Four weeks' time is granted.

Notice shall be served on R-5 within a week.

The matter shall be listed on 26th November, 2010.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

**UTPE 73/2007
CA 14/2009**

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF :

Krishna Marketing ...Complainant

Vs.

Standard Combines Pvt. Ltd.
(Tractor Division) & Anr.

....Respondent

**Appearances : Shri Sudhir Sharma, Advocate for
Petitioner,
Shri A.P. Singh, Advocate for Respondent**

ORAL ORDER

30th August, 2010

Notice of Enquiry shall be issued. Reply, if any, shall be
filed within four weeks thereafter.

The matter shall be listed on 18th November, 2010.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

CA 158/2008

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF :

Dhirender Nath Soren ...Complainant

Vs.

Ghaziabad Development AuthorityRespondent

**Appearances : Shri S.C. Soren, Advocate for Petitioner
Ms. Shanta Pandey, Proxy Counsel for
Respondent**

ORAL ORDER

30th August, 2010

As a last chance, two weeks' time is granted to file the
reply to the compensation application.

The matter shall be listed on 26th November, 2010.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE 107/2008

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF :

DG(I&R) ...Complainant

Vs.

M/s. ICICI Bank, MumbaiRespondent

**Appearances : Shri C.Shanmugam, ADG for DG
None for R2
Shri Navin Kumar, Advocate for R-3**

ORAL ORDER

30th August, 2010

R3 has appeared and reply has been filed. Fresh notice
be issued to R2. List the matter on 26th November, 2010.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE 126/2008

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF :

DG(I &R) ...Complainant

Vs.

Emcure Pharmaceutical Ltd.Respondent

**Appearances : Shri RD Makheeja, Advocate for DG
Shri A.N. Haksar, Sr. Advocate with Shri
Shyel Trehan, Advocates for R1 &R-2**

ORAL ORDER

30th August, 2010

It is stated by Shri Haksar that reply filed by R1 be treated as reply on behalf of R-2 also. Rejoinder has been filed on behalf of DG. List the matter on 26th November, 2010.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

**UTPE 99/2008
CA 66/2008**

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF :

Balaji Media Inc. ...Complainant

Vs.

Times Innovative Media Ltd.Respondent

**Appearances : Representative of Applicant
Shri Diggaj Pathak, Advocate for
Respondent**

ORAL ORDER

30th August, 2010

As prayed for by the applicant, rejoinder, if any, shall be filed within four weeks. The matter shall be listed on 16th November, 2010.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

CA 142/2006

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF :

Rajeev Kumar Gupta ...Complainant

Vs.

U.P. Avas Vikas ParishadRespondent

**Appearances : Ms. Shanta Pandey, Proxy Counsel
for Petitioner
None for Respondent**

ORAL ORDER

30th August, 2010

Reply to the amended CA filed by the applicant has not been filed. None appears for the respondent. List the matter on 16th November, 2010.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

30(108)UTPE/2009

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF :

Satish Kumar Arora ...Complainant

Vs.

G.D.A.Respondent

**Appearances : Applicant in person
Ms. Shanta Pandey, Proxy Counsel
for Respondent**

ORAL ORDER

30th August, 2010

Reply shall be filed within four weeks. List the matter on
16th November, 2010.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

CA 130/2008

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF :

Amar Siddiqui & Anr. ...Complainant

Vs.

Audi AG & AnothersRespondent

**Appearances : Dr. Manmohan Sharma, Advocate for
Petitioner
Shri R.Sudhinder with Ms. Prerana
Amitabh, Advocates for Respondent**

ORAL ORDER

30th August, 2010

List the matter on 16th November, 2010.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

**RA 16/2010 in
CA 212/1999**

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF :

Smt. Manju Agarwal ...Complainant
Vs.
Ghaziabad Development AuthorityRespondent

**Appearances : Shri Amulya Kumar Verma, Advocate
for Petitioner
Ms. Shanta Pandey, Proxy Counsel for
Respondent**

ORAL ORDER

30th August, 2010

Heard the parties. The order dated 2nd February, 2010 is recalled. CA 212/1999 is restored to its original position. ***RA is disposed of.***

List the matter on 16th November, 2010.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

**Cont. No. 1/2010 in
UTPE 170/2000**

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF :

Shri Krishn Raina & Anr. ...Complainant

Vs.

Regency Builders & Anr.Respondent

**Appearances : Shri B.Ghosal, Advocate for complainant
Shri AK Hosley, Advocate for Respondent**

ORAL ORDER

30th August, 2010

It is stated by the learned counsel for the respondent that the necessary documents shall be executed on payment of the requisite charges by the applicant. The applicant states that the necessary charges shall be paid and direction may be issued to the respondent to execute the documents. Let necessary steps be taken within two weeks by the parties for the execution of the Sale Deed.

The proceedings are closed.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

CA 139/2006

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF :

Dr. K. Jagdeesan ...Complainant

Vs.

D.D.A.Respondent

**Appearances : Shri RD Makheeja, Advocate for Applicant
None for respondent**

ORAL ORDER

30th August, 2010

Written arguments shall be filed within four weeks. In the meantime, parties may explore the possibility of an out of court settlement. List the matter on 16th November, 2010

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE 80/2007

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF :

DG(I&R)

...Complainant

Vs.

Inter Globe Aviation Ltd.

....Respondent

**Appearances : Shri C.Shanmugam, ADG for DG
Shri Divyam Agarwal, Advocate for
Respondent**

ORAL ORDER

30th August, 2010

Copy of "**Conditions of Carriage**" has been filed and copy has been supplied to representative of DG(I&R) if he wants to take instructions. List the matter on 18th November, 2010.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

RTPE 04/2008

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF :

Smt. Sudha Shrotia ...Complainant

Vs.

M/s. Fortis HospitalRespondent

**Appearances : Applicant in person
Shri Sajad Sultan, Advocate for
Respondent**

ORAL ORDER

30th August, 2010

A grievance is made by the applicant that certain documents are not there in the records of the file. Parties take steps for completion of the records so that the matter can proceed further. It is stated by the applicant that legible copies of the Medical Reports [page 1-385] are not available. This can also be sorted out by the parties. List the matter on 29th November, 2010.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

CA 170/2008

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF :

Rathinder Prasad Lahiri ...Complainant

Vs.

H.D.F.C. Bank Ltd. & Ors. Respondent

**Appearances : Applicant in person
None for respondent**

ORAL ORDER

30th August, 2010

It is stated that amended application in the form of affidavit shall be filed during the course of the day along with the documents. List the matter on 23rd November, 2010 for consideration of the application for amendment.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

CA 133/2006

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF :

Abin C. Joseph ...Complainant

Vs.

Shekhar Medical Foundation &
Research Institute & Ors.Respondent

**Appearances : Ms. Maria, Proxy Counsel for applicant
Shri Amit Trikha, Advocate for R1 to R6**

ORAL ORDER

30th August, 2010

The admission/denial of the documents shall take place on 1st November, 2010. List the matter on 18th November, 2010.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

CA 185/2008

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF :

Rakesh Kumar Singhal ...Complainant

Vs.

Bhawani Singh & SonsRespondent

Appearances : Applicant in person

Shri Ketan Kumar, Advocate for R-2

ORAL ORDER

30th August, 2010

The matter is listed for cross-examination of AW1. A prayer of adjournment is made on behalf of R-2. The matter is adjourned to 1st November, 2010.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE 128/2008

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF :

D.K. Mehta ...Complainant
Vs.
Biochem Pharmaceuticals Industries Ltd.Respondent

**Appearances : None for applicant
Representative of Respondent**

ORAL ORDER

30th August, 2010

The admission/denial of the respondent's documents shall take place on 1st November, 2010. The matter shall be listed on 18th November, 2010 for cross-examination of RW.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE 43/2007

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF :

DG(I&R) ...Complainant

Vs.

M/s. Amway Enterprises P.Ltd.Respondent

**Appearances : Shri R.D. Makheeja, Advocate for DG
Shri Kapil Kher, Advocate for Respondent**

ORAL ORDER

30th August, 2010

This matter shall be taken up along with [UTPE 66/2007] on 26th November, 2010. In the meantime, admission/denial of the documents filed by the respondent shall take place on 1st November, 2010.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

**UTPE 242/1998
CA 83/2000**

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF :

Ajay Seth

...Complainant

Vs.

United Breweries Ltd.

....Respondent

**Appearances : Applicant in person
Shri Vivek Dhokali, Advocate for
Respondent.**

ORAL ORDER

30th August, 2010

The affidavit shall be filed as undertaken by the respondent within three days. The matter shall be listed on 18th November, 2010.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

